

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 72  
ANSWERED ON MONDAY THE 29<sup>TH</sup> NOVEMBER, 2021  
AGRAHAYANA 8, 1943 (SAKA)**

**TRAINING OF INSOLVENCY PROFESSIONAL**

**QUESTION**

**72. SHRI SANJAY KAKA PATIL:  
SHRIMATI CHINTA ANURADHA:  
SHRI POCHA BRAHMANANDA REDDY:  
SHRI ADALA PRABHAKARA REDDY:  
SHRI CHANDRA SEKHAR BELLANA:  
DR. BEESETTI VENKATA SATYAVATHI:**

**Will the Minister of CORPORATE AFFAIRS**

**Be please to state:**

- (a) whether the Government has initiated a Training of Trainers (ToT) Programme for Insolvency Professionals recently;**
- (b) if so, the details thereof;**
- (c) the details of the total number of Insolvency Professional Agencies functioning in the country at present, State-wise; and**
- (d) the details of the areas in the insolvency law wherein alternate dispute resolution techniques may be utilised for better and swifter outcomes?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS**

**[RAO INDERJIT SINGH]**

**(a) & (b): Yes, Sir. Insolvency and Bankruptcy Board of India (IBBI), the Regulator under the Insolvency and Bankruptcy Code, 2016 (the Code) has initiated the 'Training of Trainers' (ToT) programme for Insolvency Professionals (IPs) in FY 2019-20. Since then, IBBI has conducted five such programmes.**

**(c) There are three Insolvency Professionals Agencies (IPAs) registered with the IBBI and all of them have registered offices in Delhi.**

**(d) At present, there is no such provision in the Code.**